

INDIA NON JUDICIAL

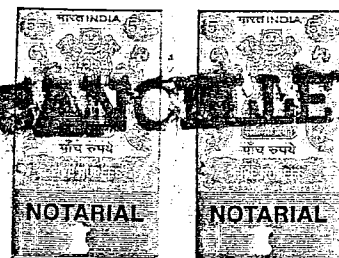
Government of National Capital Territory of Delhi



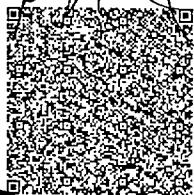
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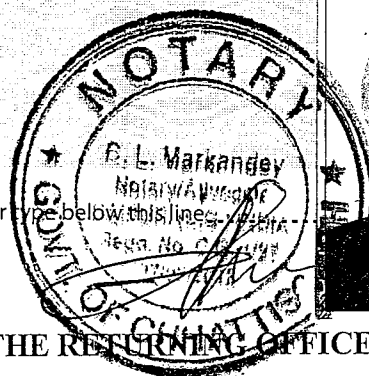
Certificate No. : IN-DL35351162277735S
Certificate Issued Date : 12-Mar-2020 11:19 AM
Account Reference : IMPACC (IV)/ dl839103/ DELHI/ DL-DLH
Unique Doc. Reference : SUBIN-DL83910379438935530412S
Purchased by : KAVI TEJPAL SINGH TULSI
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Consideration Price (Rs.) : 0
(Zero)
First Party : KAVI TEJPAL SINGH TULSI
Second Party : Not Applicable
Stamp Duty Paid By : KAVI TEJPAL SINGH TULSI
Stamp Duty Amount(Rs.) : 10
(Ten only)



Sat
P.M. (595)
139
13/3/2020



Please write or type below this line.



AFFIDAVIT BEFORE THE RESIGNING OFFICER FOR

RELIEF TO THE COUNCIL OF STATES (RAJYA SABHA) FROM CHHATTISGARH

PART A

I, KAVI TEJPAL SINGH TULSI son/of Late GURACHARAN SINGH TULSI
Aged 72 years, resident of 3, MOTILAL NEHRU MARG, NEW DELHI-110011, a
candidate at the above election,

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Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.shcilestamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

do hereby solemnly affirm and state on oath as under:-

(1) I am a candidate set up by **INDAN NATIONAL CONGRESS**

(2) My name is enrolled in **JANGPURA AC-41**, at Serial No -279 in Part No 51, OF **THE LEGISLATIVE ASSEMBLY CONSTITUENCY OF NCT OF DELHI.**

(3) My contact telephone number(s) is/are **9810019477** and my e-mail id is **ktstulsi@hotmail.com** and my social media account(s) (if any) is/are

(i) Twitter - **@MPKTSTulsi**

(ii) Facebook: **remdhingra@gmail.com**

(iii) Website – **ktstulsi.com**

(4) **Details of Permanent Account Number (PAN) and status of filing of Income tax return:**

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees) for the last five Financial Years completed (as on 31 st March, 2019)
1	Self	AAOPT1097J	2018-19	(i) 3,31,62,000/-
			2017-18	(ii) 5,87,53,129/-
			2016-17	(iii) 3,08,10,925/-
			2015-16	(iv) 5,28,35,722/-
			2014-15	(v) 4,02,52,937/-
2	Spouse	AASPT5475G	2018-19	(i) 64,36,050/-
			2017-18	(ii) 99,40,620/-
			2016-17	(iii) 98,02,950/-
			2015-16	(iv) 1,01,57,647/-
			2014-15	(v) 89,05,285/-
	HUF (If Candidate is Karta/Coparcener)	N.A.	(i)	N.A.
			(ii)	N.A.

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				(iii)	N.A.
				(iv)	N.A.
				(v)	N.A.
4.	Dependent 1	N. A		(i)	N.A.
				(ii)	N.A.
				(iii)	N.A.
				(iv)	N.A.
				(v)	N.A.
5.	Dependent 2	N.A.		(i)	N.A.
				(ii)	N.A.
				(iii)	N.A.
				(iv)	N.A.
				(v)	N.A.
	Dependent 3	N.A.		(i)	N.A.
				(ii)	N.A.
				(iii)	N.A.
				(iv)	N.A.
				(v)	N.A.

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".




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(5) Pending criminal cases

(i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below) ✓

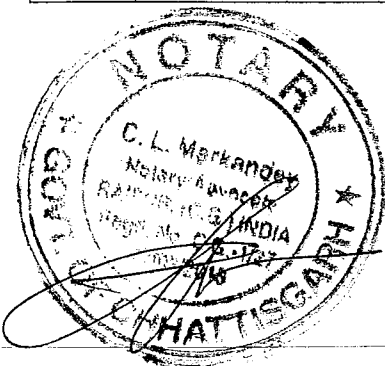
OR

(ii) The following criminal cases are pending against me: NOT APPLICABLE

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	Police Station concerned	NONE	NONE	NONE
(b)	Case No. with Name of the Court	NONE	NONE	NONE
(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section, e.g. Section of IPC, etc.)	NONE	NONE	NONE
(d)	Brief description of offence	NONE	NONE	NONE
(e)	Whether charges have been framed (mention YES or NO)	NONE	NONE	NONE
(f)	If answer against (e) above is YES, then give the date on which charges were framed	NONE	NONE	NONE
(g)	Whether any Appeal/Application for revision has been filed against the proceedings (Mention YES or NO)	NONE	NONE	NONE



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(6) Cases of conviction

(i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below) ✓

OR

(ii) I have been convicted for the offences mentioned below: NOT APPLICABLE

(If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Table below)

Table

(a)	Case No.	NONE	NONE	NONE
(b)	Name of the Court	NONE	NONE	NONE
(c)	Sections of Acts/Codes involved (give no. of the Section, e.g. Section of IPC, etc.).	NONE	NONE	NONE
(d)	Brief description of offence for which convicted	NONE	NONE	NONE
(e)	Dates of orders of conviction	NONE	NONE	NONE
(f)	Punishment imposed	NONE	NONE	NONE
(g)	Whether any Appeal has been filed against conviction order (Mention YES or No)	NONE	NONE	NONE
(h)	If answer to (g) above is YES, give details and present status of appeal	NONE	NONE	NONE

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(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6) : NOT APPLICABLE

[candidates to whom this Item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

Note:

1. Details should be entered clearly and legibly in BOLD letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.

That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.



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Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

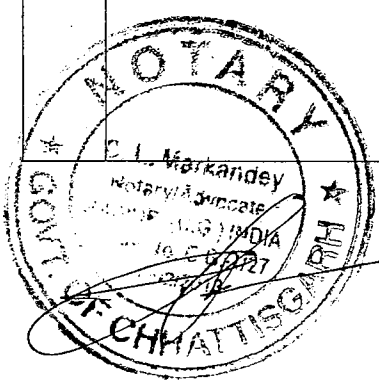
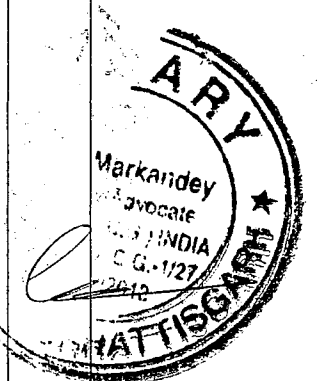
Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

S. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	1,16,665/-	5,18,490/-	N.A	N.A	N.A	N.A
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	1,10,57,014.-	1,14,55,039.-	N.A	N.A	N.A	N.A
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	10,36,84,970.-	3,05,18,371.-	N.A	N.A	N.A	N.A
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	63,68,527/-	NONE	N.A	N.A	N.A	N.A



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(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	3,38,63,782/-	78,81,662/-	N.A	N.A	N.A	N.A
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase and amount)	<p>1. VINTAGE-BUICK (BUICK 1940, UP42 X 3268, 12.07.2013, RS. 24,95,053/-)</p> <p>2. CAMRY (TOYOTA CAMRY HYBRID, DL10CE 7112, 01.08.2014, RS. 32,85,073/-)</p> <p>3. LEXUS (LEXUS ES300H, DL2CAW 6806, 15.03.2017, RS. 63,82,832/-)</p> <p>4. JAGUAR (LAND ROVER,PACE-2, CH01BM-4519, 24.06.2017, RS. 78,64,363/-)</p> <p>5. NISSAN TERRENO XL DL3CCE-7426 30.07.2016 Rs. 11,12,000/-</p> <p>NONE</p>	<p>1. INNOVA-DEISEL - DL4CAE-7028, 08.07.2015, RS. 4,50,000/-)</p> <p>NONE</p> <p>NONE</p> <p>NONE</p> <p>NONE</p> <p>NONE</p>	N.A	N.A	N.A	N.A



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(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	GOLD 1370 GRAMS (VALUE AS ON 31.03.2019 RS. 44,89,500/-)	(VALUE AS ON 31.03.2019 GOLD – 2350 GRAM RS. 77,01,199/- DIAMOND 250 CARAT 50,02,800/- SILVER 11 KILOGRAM 4,56,500/- TOTAL RS. 1,31,60,500/-	N.A	N.A	N.A	N.A
(viii)	Any other assets such as value of claims/interest	2,00,753/-	NONE	NA	N.A	N.A	N.A
(ix)	Gross Total value	18,09,20,532/-	6,39,84,061/-	NA	N.A	N.A	N.A

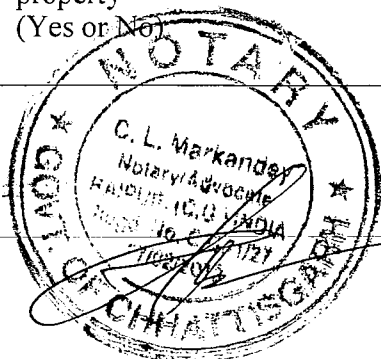
B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

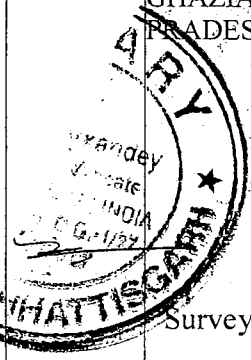
Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

S. No	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(i)	<u>Agricultural Land</u>	NONE	NONE	N.A.	N.A	N.A	N.A
	Location(s) Survey number(s)						
	Area (total measurement in acres)	NONE	NONE	N.A.	N.A	N.A	N.A
	Whether inherited property (Yes or No)	NONE	NONE	N.A.	N.A	N.A	N.A



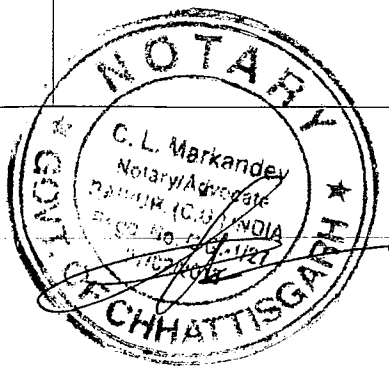
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	2.VATIKA MINDSCAPES, FARIDABAD, HARYANA	NONE	214, 216, 217 2 ND FLOOR, VATIKA MINDSCAPES, BLOCK-D, FARIDABAD, HARYANA	DELHI			
	3. VERITAS BUSINESS SUITES, GURUGRAM, HARYANA	NONE	604,604A & 604B, 6 TH FLOOR, VERITAS BUSINESS SUITES, REVENUE ESTATE SECTOR - 53, GURGAON (GURUGRAM) HARYANA				
	4. INDIRAPURAM HABITAT CENTRE INDIRAPURAM, GHAZIABAD, UTTAR PRADESH	NONE	G-142, GROUND FLOOR, INDIRAPURAM HABITAT CENTRE, INDIRAPURAM, GHAZIABAD				
Survey number(S)		N.A	N.A.	N.A.			

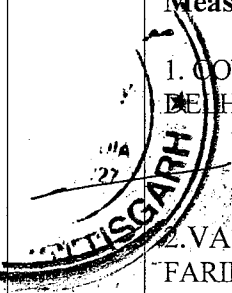


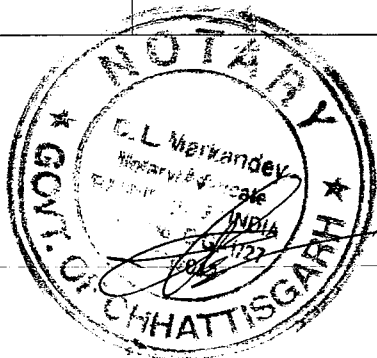

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	Date of purchase in case of self - acquired property	NONE	NONE	N.A.	N.A	N.A	N.A
	Cost of Land (in case of purchase) at the time of purchase	NONE	NONE	N.A.	N.A	N.A	N.A
	Any Investment on the land by way of development, construction etc.	NONE	NONE	N.A.	N.A	N.A	N.A
	Approximate Current market value	NONE	NONE	N.A.	N.A	N.A	N.A
(ii)	<u>Non-Agricultural Land</u> Location(s) 1. 2. 3.	N.A.	N.A.	N.A.	N.A	N.A	N.A
	Area (total measurement in sq. ft.)	N.A.	N.A.	N.A.	N.A	N.A	N.A
	Whether inherited property (Yes or No)	N.A.	N.A.	N.A.	N.A	N.A	N.A
	Date of purchase in case of self - acquired property	N.A.	N.A.	N.A.	N.A	N.A	N.A
	Cost of Land (in case of purchase) at the time of purchase	N.A.	N.A.	N.A.	N.A	N.A	N.A
	Any Investment on the land by way of development, construction etc.	N.A.	N.A.	N.A.	N.A	N.A	N.A
	Approximate current market value	N.A.	N.A.	N.A.	N.A	N.A	N.A
(iii)	<u>Commercial Buildings</u> (including apartments) -Location(s) 1. CONNAUGHT PLACE, NEW DELHI	75-76, LGF VIJAYA BUILDING, BARAKHAMBA ROAD, NEW DELHI	75-76, LGF VIJAYA BUILDING, BARAKHAMBA ROAD, NEW DELHI 205, 206, 207 & 213,	75-76, LGF VIJAYA BUILDING, BARAKHAMBA ROAD, NEW	N.A	N.A	N.A



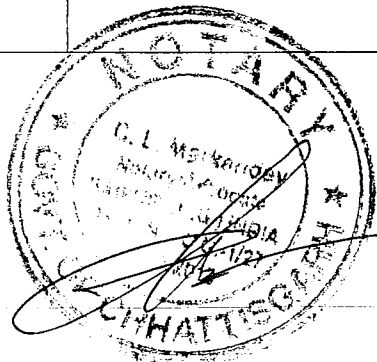
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	Area (total measurement in sq. ft.) 1. CONNAUGHT PLACE, NEW DELHI 2. VATIKA MINDSCAPES, FARIDABAD, HARYANA 3. VERITAS BUSINESS SUITES, GURUGRAM, HARYANA 4. INDIRAPURAM HABITAT CENTRE INDIRAPURAM, GHAZIABAD, UTTAR PRADESH	178.80 SQ FT (SHARE OF 44.7 SQ FT) N.A. N.A. N.A.	178.80 SQ FT (SHARE OF 44.7 SQ FT) 7000 SQ FT (1000 SQ FT EACH UNIT) 1238 SQ FT 1478.80 SQ FT 1500 SQ FT (3 UNITS) 664.34 SQ FT (SHARE OF 332.17 SQ FT)	178.80 SQ FT (KARTA)	N.A.	N.A.	N.A.
	Built-up Area (total Measurement in sq.ft.) 1. CONNAUGHT PLACE, NEW DELHI 2. VATIKA MINDSCAPES, FARIDABAD, HARYANA 3. VERITAS BUSINESS SUITES, GURUGRAM, HARYANA 4. INDIRAPURAM HABITAT CENTRE INDIRAPURAM, GHAZIABAD, UTTAR PRADESH	178.80 SQ FT (SHARE OF 44.7 SQ FT) N.A. N.A. N.A.	178.80 SQ FT (SHARE OF 44.7 SQ FT) 7000 SQ FT (1000 SQ FT EACH UNIT) 1238 SQ FT 1478.80 SQ FT 1500 SQ FT (3 UNITS) 664.34 SQ FT (SHARE OF 332.17 SQ FT)	178.80 SQ FT (KARTA)	N.A.	N.A.	N.A.



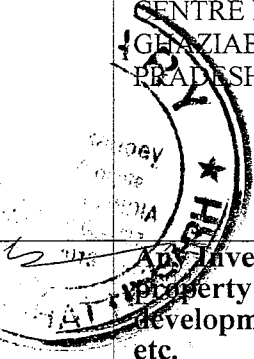
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<p>Whether inherited property (Yes or No)</p> <p>1. CONNAUGHT PLACE, NEW DELHI</p> <p>2. VATIKA MINDSCAPES, FARIDABAD, HARYANA</p> <p>3. VERITAS BUSINESS SUITES, GURUGRAM, HARYANA</p> <p>4. INDIRAPURAM HABITAT CENTRE INDIRAPURAM, GHAZIABAD, UTTAR PRADESH</p>	<p>NO</p> <p>NO</p> <p>NO</p> <p>NO</p>	<p>NO</p> <p>NO</p> <p>NO</p> <p>NO</p>	<p>NA</p>	<p>N.A</p>	<p>N.A</p>	<p>N.A</p>
<p>Date of purchase in case of self - acquired property</p> <p>1. CONNAUGHT PLACE, NEW DELHI</p> <p>2. VATIKA MINDSCAPES, FARIDABAD, HARYANA</p> <p>3. VERITAS BUSINESS SUITES, GURUGRAM, HARYANA</p> <p>4. INDIRAPURAM HABITAT CENTRE INDIRAPURAM, GHAZIABAD, UTTAR PRADESH</p>	<p>05.12.1988</p> <p>N.A.</p> <p>N.A.</p> <p>N.A.</p>	<p>05.12.1988</p> <p>04.10.2013</p> <p>14.08.2015</p> <p>17.12.2016</p>	<p>NA</p>	<p>N.A</p>	<p>N.A</p>	<p>N.A</p>



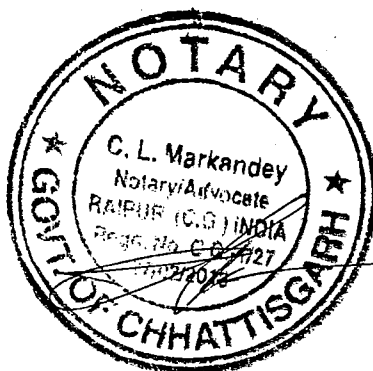
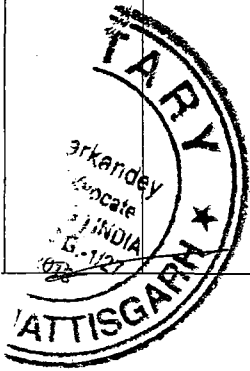
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<p>Cost of property (in case of purchase) at the time of purchase</p> <p>1. CONNAUGHT PLACE, NEW DELHI</p> <p>2. VATIKA MINDSCAPES, FARIDABAD, HARYANA</p> <p>3. VERITAS BUSINESS SUITES, GURUGRAM, HARYANA</p> <p>4. INDIRAPURAM HABITAT CENTRE INDIRAPURAM, GHAZIABAD, UTTAR PRADESH</p>	<p>88,113/- (OF SHARE AFOREMENTIONED OF TOTAL VALUE OF RS. 3,52,452/-)</p> <p>N.A</p> <p>N.A.</p> <p>N.A.</p>	<p>88,113/- (OF SHARE AFOREMENTIONED OF TOTAL VALUE OF RS. 3,52,452/-)</p> <p>3,26,68,020/-</p> <p>1,85,67,698/-</p> <p>40,54,440/- (OF SHARE AFOREMENTIONED OF TOTAL VALUE OF RS. 81,08,880/-)</p>	<p>3,52,452/-</p>	<p>N.A</p>	<p>N.A</p>	<p>N.A</p>
<p>Any investment on the property by way of development, construction etc.</p> <p>1. CONNAUGHT PLACE, NEW DELHI</p> <p>2. VATIKA MINDSCAPES, FARIDABAD, HARYANA</p> <p>3. VERITAS BUSINESS SUITES, GURUGRAM, HARYANA</p> <p>4. INDIRAPURAM HABITAT CENTRE INDIRAPURAM, GHAZIABAD, UTTAR PRADESH</p>	<p>NO</p> <p>N.A.</p> <p>N.A.</p> <p>N.A.</p>	<p>NO</p> <p>NO</p> <p>62,68,172/-</p> <p>12,65,259/-</p>	<p>N.A</p>	<p>N.A</p>	<p>N.A</p>	<p>N.A</p>



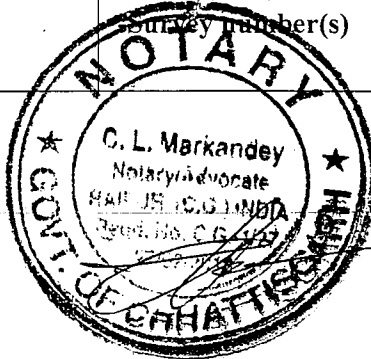
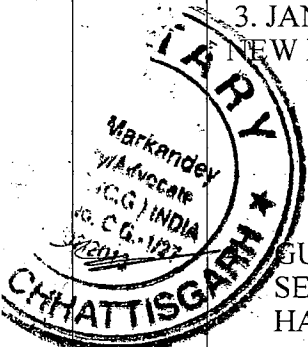
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Approximate current market value						
1. CONNAUGHT PLACE, NEW DELHI	17,00,000/- (OF SHARE AFOREMENTI ONED OUT OF TOTAL VALUE OF RS. 68 LACS)	17,00,000/- (OF SHARE AFOREMENTIONED OUT OF TOTAL VALUE OF RS. 68 LACS)	N.A	N.A	N.A	N.A
2. VATIKA MINDSCAPES, FARIDABAD, HARYANA	N.A	6,10,00,000/- (TOTAL VALUE OF 7 UNITS)				
3. VERITAS BUSINESS SUITES, GURUGRAM, HARYANA	N.A.	5,21,00,000/- (TOTAL VALUE OF 3 UNITS)				
4. INDIRAPURAM HABITAT CENTRE INDIRAPURAM, GHAZIABAD, UTTAR PRADESH	N.A.	1,07,50,000/- (OF SHARE AFOREMENTIONED OUT OF TOTAL VALUE OF RS. 2.15 CRORE)				



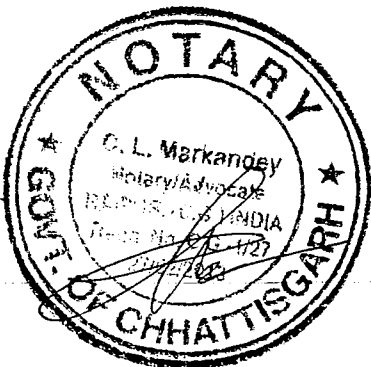
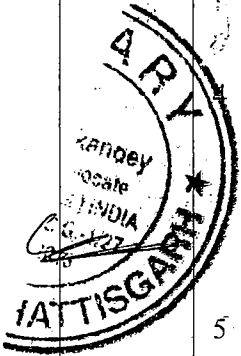
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(iv) Residential Buildings (including apartments): -Location (s)				N.A	N.A	N.A	N.A
1. SAINIK FARM, NEW DELHI		W-21/11, WESTERN AVENUE, SAINIK FARMS, NEW DELHI – 110062	W-21/11, WESTERN AVENUE, SAINIK FARMS, NEW DELHI – 110062				
2. CHANDIGARH, SECTOR – 21B, CHANDIGARH		H. NO. 1004, SECTOR – 21B, CHANDIGARH, PUNJAB	NONE				
3. JANGPURA EXTN., NEW DELHI		NONE	H-5, 3 RD FLOOR, JANGPURA EXTN. NEW DELHI – 110014				
4. GURUGRAM, SECTOR- 73, HARYANA		NONE	B-5, ROYAL ELGANCIA, SECTOR – 73, GURUGRAM HARYANA				
5. NORTH VILLA, MANALI, HIMACHAL PRADESH		NONE	NORTH VILLA, NALLAHGARH KHASRA NO. 1024/30, DISTT. KULLUM TEHSIL MANALI (HP)				
6. JANGPURA-11B, NEW DELHI		4BP-11, MATHURA ROAD, JANGPURA, NEW DELHI – 110014	BP-11, MATHURA ROAD, JANGPURA, NEW DELHI – 110014				
Survey number(s)		N/A	N/A				



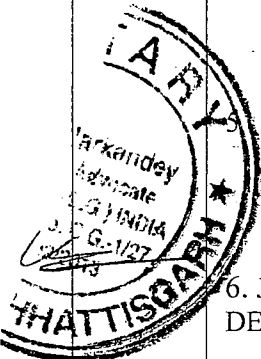
13 MAR 2020

	Area (Total measurement in sq. ft)			N.A	N.A	N.A	N.A
	1. SAINIK FARM, NEW DELHI	2240 SQ FT (SHARE OF 560 SQ FT)	2240 SQ FT (SHARE OF 560 SQ FT)				
	2. CHANDIGARH, SECTOR - 21B, CHANDIGARH	9009 SQ FT (SHARE OF 4504 SQ FT)	N/A				
	3. JANGPURA, NEW DELHI	N/A	1800 SQ FT (SHARE OF 900 SQ FT)				
	GURUGRAM, SECTOR- 73, HARYANA	N/A	3650 SQ FT (SHARE OF 1825 SQ FT)				
	5. NORTH VILLA, MANALI, HIMACHAL PRADESH	N/A	5528 SQ FT (SHARE OF 2764 SQ FT)				
	6. JANGPURA-11B, NEW DELHI	1382.50Q FT (SHARE OF 5530 SQ FT)	1382.50Q FT (SHARE OF 5530 SQ FT)				



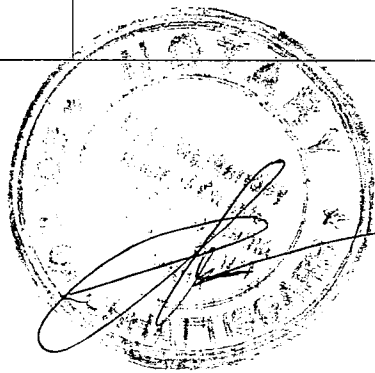
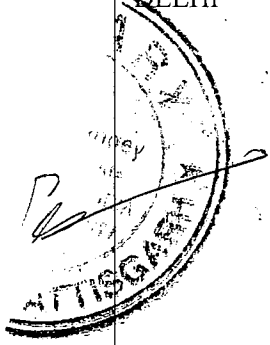
13 MAR 2020

Built up Area (Total measurement in sq. ft.)			N.A	N.A	N.A	N.A
1. SAINIK FARM, NEW DELHI	1344 SQ FT (SHARE OF 336 SQ FT)	1344 SQ FT (SHARE OF 336 SQ FT)				
2. CHANDIGARH, SECTOR - 21B, CHANDIGARH	2992 SQ FT (SHARE OF 1496 SQ FT)	N/A				
3. JANGPURA, NEW DELHI	N/A	1800 SQ FT (SHARE OF 900 SQ FT)				
4. GURUGRAM, SECTOR- 73, HARYANA	N/A	3650 SQ FT (SHARE OF 1825 SQ FT)				
5. NORTH VILLA, MANALI, HIMACHAL PRADESH	N/A	5528 SQ FT (SHARE OF 2764 SQ FT)				
6. JANGPURA-11B, NEW DELHI	NONE	NONE				



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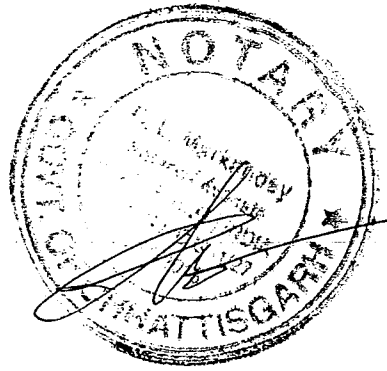
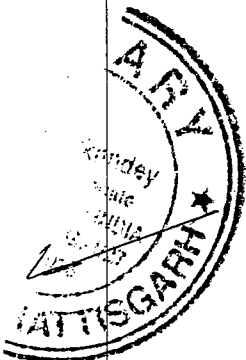
Whether inherited property (Yes or No)			N.A	N.A	N.A	N.A
1. SAINIK FARM, NEW DELHI	NO	NO				
2. CHANDIGARH, SECTOR - 21B, CHANDIGARH	YES	N/A				
3. JANGPURA, NEW DELHI	NO	NO				
4. GURUGRAM, SECTOR- 73, HARYANA	N/A	NO				
5. NORTH VILLA, MANALI, HIMACHAL PRADESH	N/A	NO				
6. JANGPURA-11B, NEW DELHI	N/A	NO				



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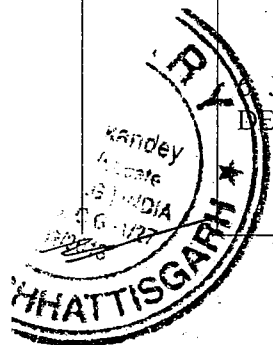
13 MAR 2020

Date of purchase in case of self – acquired property			N.A	N.A	N.A	N.A
1. SAINIK FARM, NEW DELHI	05.11.1999	05.11.1999				
2. CHANDIGARH, SECTOR – 21B, CHANDIGARH	08.12.2003	N/A				
3. JANGPURA, NEW DELHI	N/A	16.12.2009				
4 GURUGRAM, SECTOR- 73, HARYANA	N/A	17.04.2014				
5 NORTH VILLA, MANALI, HIMACHAL PRADESH	N/A	13.10.2015				
6. JANGPURA-11B, NEW DELHI	06.02.2020	06.02.2020				



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Cost of property (in case of purchase) at the time of purchase	5,50,000/-	5,50,000/-	N.A	N.A	N.A	N.A
1. SAINIK FARM, NEW DELHI						
2. CHANDIGARH, SECTOR - 21B, CHANDIGARH		N/A				
3. JANGPURA, NEW DELHI	N/A	36,40,000/-				
4. GURUGRAM, SECTOR- 73, HARYANA	N/A	55,29,003/-				
5. NORTH VILLA, MANALI, HIMACHAL PRADESH	N/A	35,00,000/-				
JANGPURA-11B, NEW DELHI	72,78,875/-	72,78,875/-				



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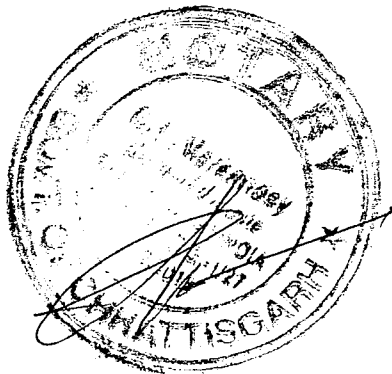


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Any Investment on the land by way of development, construction etc.			N.A	N.A	N.A	N.A
1. SAINIK FARM, NEW DELHI	NONE	NONE				
2. CHANDIGARH, SECTOR - 21B, CHANDIGARH	NONE	N/A				
3. JANGPURA, NEW DELHI	N/A	NONE				
4. GURUGRAM, SECTOR- 73, HARYANA	N/A	NONE				
5. NORTH VILLA, MANALI, HIMACHAL PRADESH	N/A	24,12,711/-				
6. JANGPURA-11B, NEW DELHI	NONE	NONE				

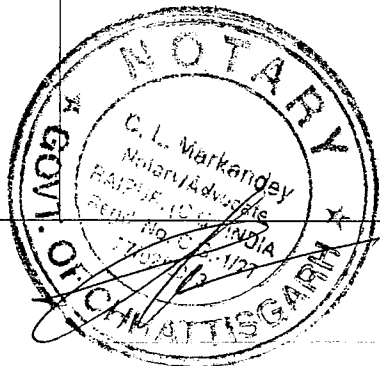


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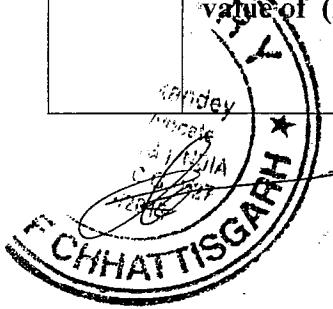
13 MAR 2020

Approximate current market value			N.A	N.A	N.A	N.A
1. SAINIK FARM, NEW DELHI	2,42,00,000/- (OF SHARE AFOREMENTI ONED OUT OF TOTAL VALUE OF RS. 9.62 CRORE)	2,42,00,000/- (OF SHARE AFOREMENTIONED OUT OF TOTAL VALUE OF RS. 9.62 CRORE)				
2. CHANDIGARH, SECTOR - 21B, CHANDIGARH	7,52,00,000/- (OF SHARE AFOREMENTI ONED OUT OF TOTAL VALUE OF RS. 15.04 CRORE)	N/A				
3. JANGPURA, NEW DELHI	N/A	1,90,00,000/- (OF SHARE AFOREMENTIONED OUT OF TOTAL VALUE OF RS.3.80 CRORE)				
4. GURUGRAM, SECTOR-73, HARYANA	N/A	92,00,000/- (OF SHARE AFOREMENTIONED OUT OF TOTAL VALUE OF RS. 1.84 CRORE)				
5. NORTH VILLA, MANALI, HIMACHAL PRADESH	N/A	1,05,00,000/- (OF SHARE AFOREMENTIONED OUT OF TOTAL VALUE OF RS. 2.10 CRORE)				
6. JANGPURA-11B, NEW DELHI	3,37,00,000/- (OF SHARE AFOREMENTI ONED OUT OF TOTAL VALUE OF RS. 13.47 CRORE)	3,37,00,000/- (OF SHARE AFOREMENTIONED OUT OF TOTAL VALUE OF RS. 13.47 CRORE)				



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(v)	Others (such as interest in property)			N.A	N.A	N.A	N.A
	1. SAINIK FARM, NEW DELHI	NONE	NONE				
	2. CHANDIGARH, SECTOR - 21B, CHANDIGARH	NONE	NONE				
	3. JANGPURA, NEW DELHI	NONE	NONE				
	4. GURUGRAM, SECTOR- 73, HARYANA	NONE	NONE				
	5. NORTH VILLA, MANALI, HIMACHAL PRADESH	NONE	NONE				
	6. JANGPURA-11B, NEW DELHI	NONE	NONE				
(vi)	Total of current market value of (i) to (v) above	13,48,00,000/-	23,20,96,142/-	N.A	N.A	N.A	N.A




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(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

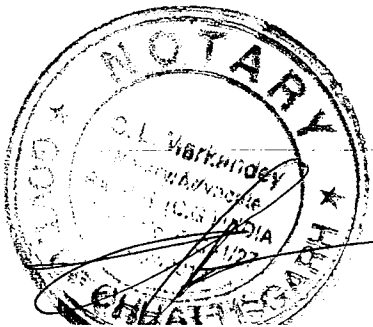
(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or Financial Institution, 1. KOTAK MAHINDRA PRIME LTD. 2. HDFC BANK LTD Amount outstanding, Nature of loan	RS. 15,60,285/- RS. 35,46,668/- CAR LOANS	NONE	N.A	N.A	N.A	N.A
	Loan or dues to any other individuals/entity other than mentioned above. Name(s), Amount outstanding, nature of loan	NONE	NONE	N.A	N.A	N.A	N.A
	Any other liability	NONE	RS. 17,80,446/- (SECURITY TOWARDS RENT IN PROPERTY GIVEN AT 7 B (iii) VERITAS BUSINESS SUITES, GURUGRAM HARYANA	N.A	N.A	N.A	N.A
	Grand total of liabilities	51,06,953/-	17,80,446/-	N.A	N.A	N.A	N.A



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(ii)	<p><u>Government Dues:</u></p> <p>Dues to departments dealing with Government accommodation</p>	<p>(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election ?</p> <p>(B) If answer to (A) above is YES, the following declaration may be furnished namely:-</p> <p>(i) The address of the Government accommodation:</p> <p style="text-align: center;">3, MOTILAL NEHRU MARG NEW DELHI -110011</p> <p>(ii) There is no dues payable in respect of above Government accommodation, towards-</p> <p>(a) rent;</p> <p>(b) electricity charges;</p> <p>(c) water charges; and</p> <p>(d) telephone charges as on 12.03.2020. (Certificate Enclosed)</p> <p>[the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter].</p> <p>Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.</p>	<p>YES/NO (Pl. tick the appropriate alternative)</p>				
(iii)	<p>Dues to department dealing with Government transport (including aircrafts and helicopters)</p>	<p>NONE</p>	<p>NONE</p>	<p>N.A</p>	<p>N.A</p>	<p>N.A</p>	<p>N.A</p>



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		Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(iv)	Income Tax dues	NONE	NONE	N.A	N.A	N.A	N.A
(v)	GST dues	N.A.	NONE	N.A	N.A	N.A	N.A
(vi)	Municipal/Property tax dues	NONE	NONE	N.A	N.A	N.A	N.A
(vii)	Any other dues	NONE	NONE	N.A	N.A	N.A	N.A
(viii)	Grand total of all Government dues	NONE	NONE	N.A	N.A	N.A	N.A
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NONE	NONE	N.A	N.A	N.A	N.A

(9) Details of profession or occupation:

- (a) Self.....**SENIOR ADVOCATE, SUPREME COURT OF INDIA**
(b) Spouse**SELF EMPLOYED**

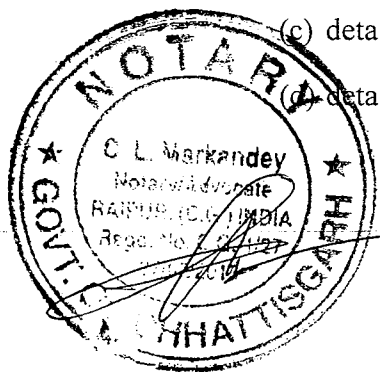
(9A) Details of source(s) of income:

- (a) Self ...**PROFESSIONAL FEES.**
(b) Spouse ...**RENTAL INCOME & OTHER SOURCES.**
(c) Source of income, if any, of dependents.....N..A.....

(9B) Contracts with appropriate Government and any public company or companies

- (a) details of contracts entered by the candidate.....N.A
(b) details of contracts entered into by spouseN.A
(c) details of contracts entered into by dependents ...N.A

(9C) details of contracts entered into by Hindu Undivided Family or trust in which the



13 MAR 2020

candidate or spouse or dependents have interestN.A.....

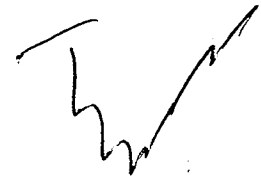
(e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partnersN.A.....

(f) details of contracts, entered into by private companies in which candidate or spouse or dependents have shareM/S LEGAL INTELLIGENCE & NETWORKED KNOWLEDGED CONSULTING PVT LTD.HAVING REGISTERED OFFICE AT 11-B LGF JANGPURA NEW DELHI-110014.

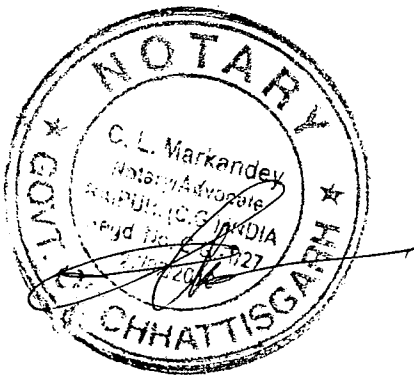
(10) My educational qualification is as under:

- 1. BACHELOR OF ARTS FROM GOVERNMENT COLLEGE CHANDIGARH, PUNJAB UNIVERSITY IN THE YEAR 1968**
- 2. BACHELOR OF LAW (L.L.B), FROM CHANDIGARH, PUNJAB UNIVERSITY IN THE YEAR 1971.**

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)



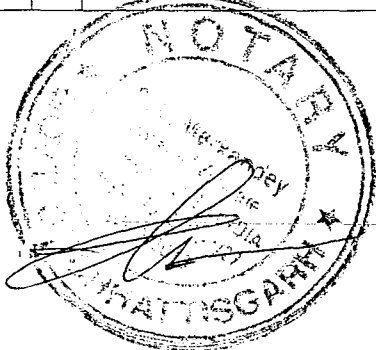
13 MAR 2020



PART-B

(11). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

1.	Name of the candidate	Sh. KAVI TEJPAL SINGH TULSI					
2.	Full postal address	3, MOTILAL NEHRU MARG, NEW DELHI -110011					
3.	Number and name of the constituency and State	AC-41, JANGPURA, NCT OF DELHI					
4.	Name of the political party which set up the candidate (otherwise write 'Independent')	INDIAN NATIONAL CONGRESS					
5.	Total number of pending criminal cases	NONE.					
6.	Total Number of cases in which convicted	NONE.					
		PAN of	Year for which last Income Tax Return filed	Total Income Shown			
	(a) Candidate	AAOPT1097J	2019	3,31,62,000/-			
	(b) Spouse	AASPT5475G	2019	64,36,050/-			
	(c) HUF	NONE	N.A.	N.A.			
	(d) Dependent	NONE	N.A.	N.A.			
8.	Details of Assets and Liabilities (including offshore assets) in rupees						
	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
A.	Moveable Assets (Total value)	18,09,20,532/-	6,39,84,061/-	N.A.	N.A.	N.A.	N.A.
B.	Immovable Assets	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
	I Purchase Price of self-acquired immovable property	79,16,988/-	7,58,76,149/-	3,52,452/-	N.A.	N.A.	N.A.
	II Development/const ruction cost of immovable property after purchase (if applicable)	NONE	99,46,142/-		N.A.	N.A.	N.A.



	III	Approximate Current Market Price -				N.A	N.A	N.A
		(a) Self-acquired assets (Total Value)	5,96,00,000/-	22,21,50,000/-	68,00,000/-			
		(b) Inherited assets (Total Value)	7,52,00,000/-	NONE	NONE			
9.		Liabilities			N.A	N.A	N.A	N.A
	(i)	Government dues (Total)	NONE	NONE	N.A	N.A	N.A	N.A
	(ii)	Loans from Bank, Financial Institutions and others (Total)	51,06,953/-	17,80,446/-	N.A.	N.A	N.A	N.A
10.		Liabilities that are under dispute						
	(i)	Government dues (Total)	NONE	NONE	N.A	N.A	N.A	N.A
	(ii)	Loans from Bank, Financial Institutions and others (Total)	NONE	NONE	N.A	N.A	N.A	N.A
11.		<p>Highest educational qualification: BACHELOR OF LAW (L.L.B), FROM CHANDIGARH, PUNJAB UNIVERSITY IN THE YEAR 1971,</p> <p>(Give details of highest School/University education mentioning diploma/degree course, name of the School/College/University was completed.)</p> <p style="text-align: right;">the full form of the certificate/ and the year in which the course</p>						

13 MAR 2020



VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at...NEW DELHI this MARCH the 13TH day of 2020.

13 MAR 2020

[Signature]
DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

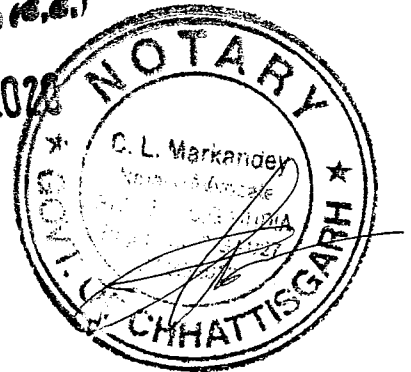
IDENTIFYING WITNESS

[Handwritten text in Hindi]
श्री. दिव्यशारदा देवी
श्री. श्री. प्रशांत देवी
अ-5 शिवाजीनगर
वेलीचिपुत लुहा (ए-10)

SOLEMNLY AFFIRMED &
SWORN BEFORE ME BY
THE WITHIN NAMED.

[Signature]
C. L. MARKANDEE
NOTARY,
RAIPUR, (C.S.)

13 MAR 2020





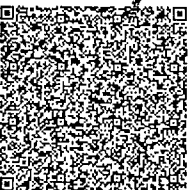
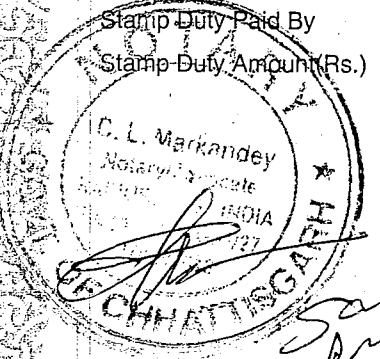
INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

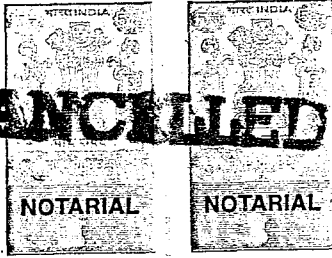
सत्यमेव जयते

Certificate No. : IN-DL35352306557219S
 Certificate Issued Date : 12-Mar-2020 11:20 AM
 Account Reference : IMPACC (IV)/ dl839103/ DELHI/ DL-DLH
 Unique Doc. Reference : SUBIN-DL83910379438339671541S
 Purchased by : KAVI TEJPAL SINGH TULSI
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : KAVI TEJPAL SINGH TULSI
 Second Party : Not Applicable
 Stamp Duty Paid By : KAVI TEJPAL SINGH TULSI
 Stamp Duty Amount (Rs.) : 10
 (Ten only)



595
 139
 12/3/2020

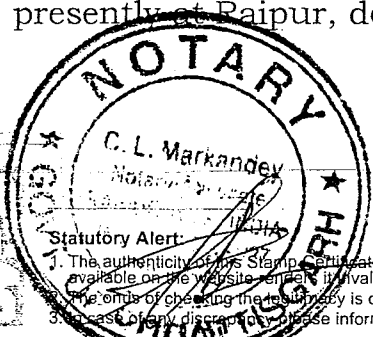
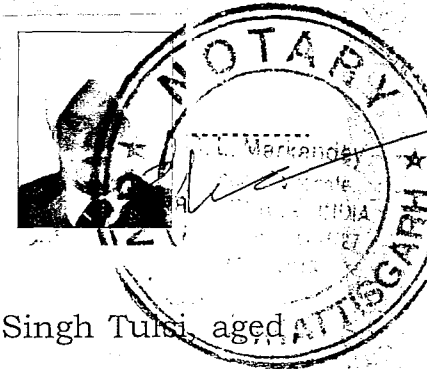
CANCELLED



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AFFIDAVIT

I, Kavi Tejpal Singh Tulsi, son of Late Sardar Gurcharan Singh Tulsi, aged about 72 years, resident of 3, Motilal Nehru Marg, New Delhi - 110011, presently at Raipur, do hereby solemnly affirm and declare as under:

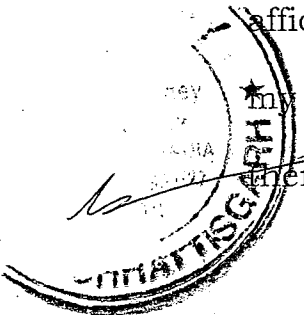


13 MAR 2020

Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.shcilestamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
 The onus of checking the authenticity is on the users of the certificate.
 2. In case of any discrepancy, please inform the Competent Authority.

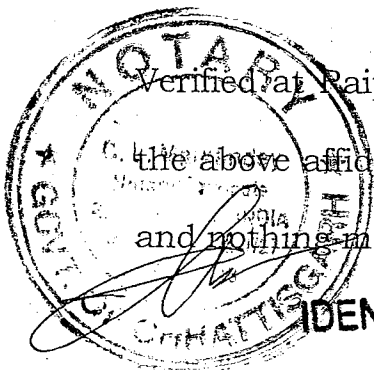
1. That I have paid all the dues in respect of the rent, electricity charges, water usage charges, telephone charges and charges for other facilities which were payable by me on account of staying at the official residence allotted to me on account of being Member, Parliament (Rajya Sabha) during the period 2014 to 2020.
2. That a No Dues Certificate by the concerned agencies has been issued accordingly and I affirm that there are no other or further dues outstanding at my instance in respect of aforesaid facilities.
3. That I have carefully gone through the contents of the present affidavit and state that the same are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom



[Signature]
DEPONENT

VERIFICATION

Verified at Raipur on this the 13 day of March, 2020 that the contents of the above affidavit are true and correct to my knowledge. No. part of it false and nothing material has been concealed therefrom.



IDENTIFYING WITNESS

[Signature]
 (डा. शिवकुमार सरमा)
 सो. श्री. डा. शा. ल. ए. रा. रा.
 J-5 शिवतावना नगर
 तेलीबाँया (अ.प.रा.दे.रा.)

SOLEMNLY AFFIRMED & SWORN BEFORE ME BY THE WITHIN NAMED

[Signature]
M. K. MARKANDEY
 NOTARY,
 RAIPUR, I.C.S.

[Signature]
DEPONENT

13 MAR 2020



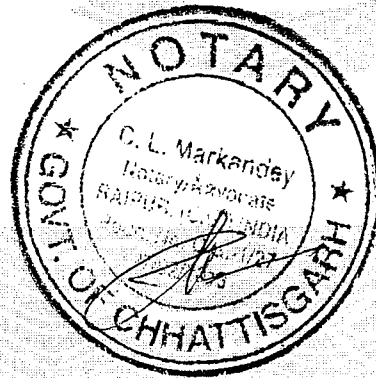
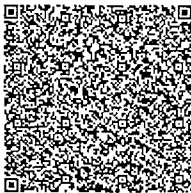
INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

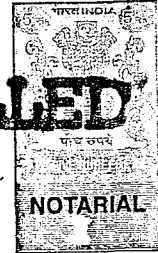
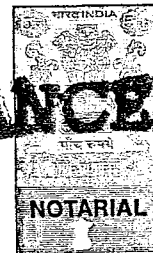
e-Stamp

सत्यमेव जयते

Certificate No.	: IN-DL35350267939111S
Certificate Issued Date	: 12-Mar-2020 11:19 AM
Account Reference	: IMPACC (IV)/ dl839103/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL3910379439909839542S
Purchased by	: KAVI TEJPAL SINGH TULSI
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: KAVI TEJPAL SINGH TULSI
Second Party	: Not Applicable
Stamp Duty Paid By	: KAVI TEJPAL SINGH TULSI
Stamp Duty Amount(Rs.)	: 10 (Ten only)



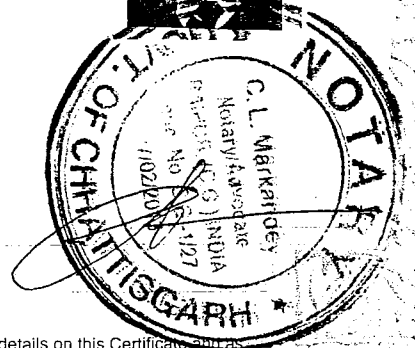
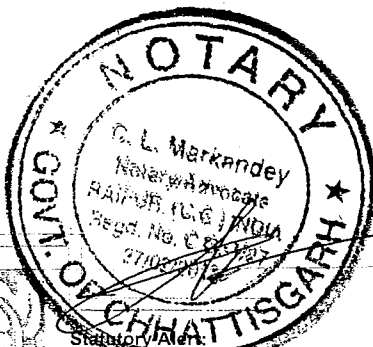
CANCELLED



Please write or type below this line



13 MAR 2020



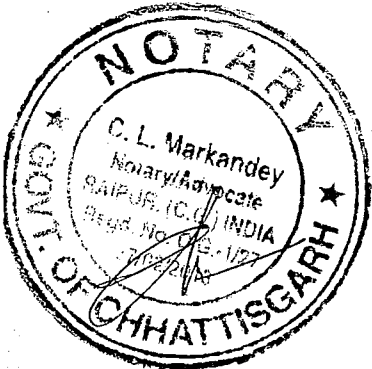
1. The authenticity of this Stamp Certificate should be verified at "www.sholestamp.com". Any discrepancy in the details on this Certificate available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Additional Affidavit to be submitted by candidates

Election to RAJYA SABHA (COUNCIL OF STATES) (Name of the House),
from CHHATTISGARH Constituency.

KAVI TEJPAL
I. SINGH TULSI... (name of candidate), son/daughter/wife of LATE SARDAR GURCHARAN SINGH TULSI
aged 72 years, resident of 3, MOTILAL NEHRU MARG, NEW DELHI - 110011
a candidate at the above election, do solemnly affirm and state on oath as under:-

(i) I have not been allotted any govt. accommodation at any time during the period of last 10 years prior to the date of notification of the current election.



(ii) I have been allotted govt. accommodation at OR 3, MOTILAL NEHRU MARG, NEW DELHI - 110011 (mention the address of the accommodation) during the period of last 10 years prior to the date of notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears to the agencies providing electricity, water and telephone at the said accommodation as on 12.3.2020 (the date should be the last date of the 3rd month prior to the month in which the election is announced).



(iii) "No dues certificates" from the agencies concerned are attached hereto.

VERIFICATION

I, the deponent abovenamed, do hereby verify and declare that the above statements are correct to the best of my knowledge, and no part of it is false.

Verified at 13th 13 MAR 2020 this the day of March, 2020

ENTIFYING WITNESS

SOLEMNLY AFFIRMED AND SWORN BEFORE ME BY THE WITHIN NAMED.

DEPONENT

C. L. MARKANDEY
NOTARY,
RAIPUR, (C.C.)

13 MAR 2020

Format C-1

(for candidate to publish in Newspapers, TV)

Declaration about criminal cases

(As per the judgment dated 25th September, 2018, of Hon'ble Supreme Court in WP (Civil) No. 536 of 2011 (Public Interest Foundation & Ors. Vs. Union of India & Anr.)

Name and address of candidate: KAVI TEJPAL SINGH TULSI
3, MOTILAL NEHRU MARG, NEW DELHI - 110011

Name of political party: INDIAN NATIONAL CONGRESS
(Independent candidates should write "Independent" here)

Name of Election : RAJYA SABHA ELECTION 2020

*Name of Constituency: CHHATTIS GARH

I KAVITEJPAL SINGH TULSI (name of candidate), a candidate for the abovementioned election, declare for public information the following details about my criminal antecedents:

Sl. No.	Pending criminal cases			Details about cases of conviction for criminal offences	
	Name of Court	Case No. and status of case	Section(s) of Acts concerned and brief description of offence(s)	Name of Court & date(s) of order(s)	Description of offence(s) & punishment imposed
N/A	N/A	N/A	N/A	N/A	N/A
N/A	N/A	N/A	N/A	N/A	N/A
N/A	N/A	N/A	N/A	N/A	N/A
N/A	N/A	N/A	N/A	N/A	N/A

*In the case of election to Council of States or election to Legislative Council by MLAs, mention the election concerned in place of name of constituency

Note: (i) Details should be given separately for each case in separate rows.
(ii) The matter in newspapers should be in font size of atleast 12.

Format C-2

(For political party to publish in website, newspapers, TV)

Declaration about criminal antecedents of candidates set up by the party

(As per the judgment dated 25th September, 2018 of Hon'ble Supreme Court in WP (Civil) No. 536 of 2011 (Public Interest Foundation & Ors. Vs. Union of India & Anr.)

Name of Political Party: INDIAN NATIONAL CONGRESS

* Name of Election : RATYA SABHA ELECTION 2020

Name of State/ UT: CHHATTISGARH

1.	2.	3.	4.		5.	
Sl. No.	Name of candidate	Name of constituency	Pending criminal cases		Details about cases of conviction for criminal offences	
			NONE			
			Name of Court, case No. & status of the case(s)	Sections of the Acts concerned & brief description of offence(s)	Name of Court & date(s) of order(s)	Description of offence(s) & punishment imposed
B	KAVI TEJPAL SINGH TULSI	CHHATTISGARH	N/A	N/A	N/A	N/A
	N/A	N/A	N/A	N/A	N/A	N/A
	N/A	N/A	N/A	N/A	N/A	N/A
	N/A	N/A	N/A	N/A	N/A	N/A

*In the case of election to Council of States or election to Legislative Council by MLAs, mention the election concerned in place of name of constituency.

Note:- (i) The above information shall be published State wise for each State/UT.

(ii) The matter in newspapers should be published in font size of at least 12.